

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court 2**

**IA 507 of 2020 in CP(IB) 586/NCLT/AHM/2019**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.12.2020**

Name of the Company: Ritesh M Jain (HUF)  
V/s  
Jagadishchandra B Mistri IRP For Sona  
Alloys Pvt Ltd  
Section 60(5) of IBC r.w Rule 11 of NCLT rules,2016

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.

**ORDER**

(Through Video Conferencing)

Advocate, Mr. Karan Sanghani is present on behalf of the applicant.

Advocate, Mr. Arpit Singhvi is present on behalf of Mr. Shashvata U. Shukla, Advocate for the respondent submitted that Mr. Shashvata U. Shukla is under quarantine, hence, requesting for an adjournment.

The prayer is allowed.

List the matter on 12.01.2021

  
**CHOCKALINGAM THIRUNAVUKKARASU  
MEMBER (TECHNICAL)**

  
**MANORAMA KUMARI  
MEMBER (JUDICIAL)**

Dated this the 16th day of December, 2020.